

27

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Contempt Application No. 2 of 2017  
In CP No. 129/397-398/CLB/MB/2006 (Old)**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2018**

Name of the Company: Ramesh Chand Jain  
V/s.  
Chand Prabhu Homes Pvt Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS)      DESIGNATION      REPRESENTATION      SIGNATURE**

1.

2.

**ORDER**

None present for Applicant. None present for Respondent in Contempt Application 2/2017.


On perusal of the record, it is found that applicant is absent from last two occasions.

Hence, application is dismissed in default for want of prosecution.

The Contempt application 2/2017 is disposed of.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**